

Shyam Sunder vs. Satpal Rana & Ors.
Case No.
PS Punjabi Bagh

03.08.2021

Fresh complaint case received by way of assignment.

It be checked and registered as per rules.

Present: Sh. Mahender Singh, ld. Counsel for complainant.

Heard. Perused.

Let ATR be called from the concerned IO / SHO returnable for

26.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:03.08.2021

e-FIR No.20869/2020
u/s 379/411/34 IPC
PS Punjabi Bagh
State vs. Azarudeen @ Ajju

03.08.2021

Matter taken up through VC.

An application u/s 437 Cr.P.C. for grant of bail is moved on behalf of accused Azarudeen @ Ajju.

Present: Ld. APP for the State.

Sh. Pardeep Kumar, Id. Counsel for the accused /applicant Azarudeen @ Ajju.

Heard. Perused.

It is submitted by Id. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that co-accused has already been granted bail. It is further stated that alleged recovery has already been effected and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that recovery was effected from the accused and he may abscond or tamper with the evidence if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected, accused / applicant Azarudeen @ Ajju is no more required for any custodial interrogation. Hence, accused Azarudeen @ Ajju is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off. Copy of order be provided electronically to the Id. LAC for the accused, as prayed for.


(Manish Jain)
MM-01(West)/THC:Delhi
03.08.2021

FIR No.24407/2020
u/s 379/411/34 IPC
PS Kirti Nagar
S/v Aman Khan

03.08.2021

This is an application for grant of interim bail moved on behalf of accused Aman Khan.

Present: Ld. APP for the State.

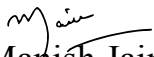
Sh. Tarun Kumar, Ld. LAC for accused / applicant Aman Khan.

Reply filed on behalf by IO.

As per reply, the present FIR does not pertain to PS Kirti Nagar.

Accordingly, the present application stands infructuous.

Copy of order be given dasti to Ld. LAC.


(Manish Jain)

MM-01(West)/THC:Delhi

03.08.2021